

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
Chandigarh, this the 23rd day of July, 2015

**Review Application No.060/00043/2015
In
O.A.No. 060/00489/2014**

Gurbinder Singh & Ors.

.....Review Applicants

VERSUS

BSNL & Ors.

.....Respondents

ORDER

HON'BLE MRS. RAJWANT SANDHU, MEMBER(A):-

1. This RA has been filed under Section 22(3)(f) of the AT Act, 1985, read with Order 47 Rule 1 C.P.C. praying for review of order dated 16.04.2015 (Annexure RA-1). The operative part of the order dated 16.4.2015 reads as follows:-

“8. Considering the ad-idem between the parties, this OA is disposed of with direction to the respondents to review the result of LICE -2013 in respect of Punjab Circle with a view to ensure that the parameters for finalizing Answer Key and provision of grace marks/qualification of candidates is the same as adopted in other Circles of BSNL. Such consideration may be completed within two months from the date of a certified copy of this order being served upon the respondents and if any of the applicants is found to have qualified in the examination, consequential benefits may be allowed.”

AS —

2. From the grounds taken in the RA, it is evident that the review applicants are seeking rehearing of the whole matter which is not permissible within the scope of an RA as has been held in **Meera Bhanja Vs. Nirmala Kumari Choudhury, AIR 1995 SC 455**. Hence the RA is rejected.

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(RAJWANT SANDHU)
MEMBER (A)

B. A. Agarwal
(DR. BRAHM A. AGRAWAL)
MEMBER (J)

Dated: 23. 7. 2015.

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